

FIR No. 228/20

PS – Kotwali

13.06.2020

Present : Ld. APP for the State.

Ld. Counsel for accused.

Report on behalf of IO filed. Perusal of the same shows that TIP got fixed for

15.06.2020.

At this stage, Ld. Counsel for accused has requested that application be put up

for 16.06.2020.

So, on request of Ld. Counsel for accused, let the matter be put up on

16.06.2020.

(MANOJ KUMAR)

Duty MM/THC/Central/13.06.2020

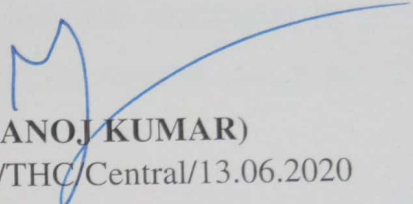
13.06.2020

Present : Ld. APP for the State.

None.

It is telephonically intimated by Ld. Counsel for accused to the co-ordinator Sh. Vishal Pahuja that matter may be put up for 15.06.2020.

So, on request of Ld. Counsel for accused, let the matter be put up on 15.06.2020.


(MANOJ KUMAR)

Duty MM/THC/Central/13.06.2020

13.06.2020

Present : Ld. APP for the State.

Ld. Counsel for the applicant/accused Sagar

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused wherein it has been submitted that applicant/accused has been falsely implicated and he is in JC since 09.06.2020. Ld. Counsel argued that co-accused is already on bail and recovery has already been effected. Therefore, applicant/accused should be granted bail in this matter.

Reply of IO has been filed wherein it has been submitted that one live cartridge got recovered from accused Sagar and IO telephonically informed the concerned Naib Court that applicant/accused is not involved in any other case.

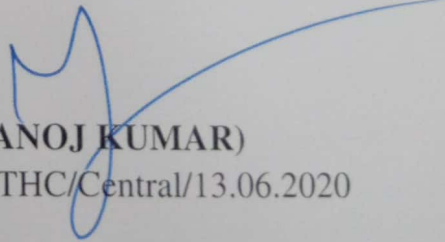
Submissions of both sides heard.

Considering that applicant/accused is not involved in any other case and recovery has already been effected, so no purpose would be served by keeping accused behind bars. Therefore, he is admitted to bail subject to furnishing of bail bond and surety bond in the sum of Rs.15,000/- each and subject to the following conditions : -

1. that accused person(s) shall attend the Court as per conditions of bond to be executed,
2. that accused person(s) shall not commit similar offence and ;
3. that accused person(s) shall not directly/indirectly induced, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of this case and also shall not tamper with the evidence.

Personal bond and surety bond would be accepted **only after verification** through IO of this case.

Application stands disposed off accordingly. Dasti copy of order be given as prayed for.


(MANOJ KUMAR)

Duty MM/THC/Central/13.06.2020

13.06.2020

Present : Ld. APP for the State.

Ld. Counsel for the applicant/accused Anu @ Annu.

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused wherein it has been submitted that applicant/accused has been falsely implicated and he is in JC. Ld. Counsel argued that recovery has already been effected and applicant/accused is not involved in any other case. Therefore, he should be granted bail in this matter.

Reply of IO has been filed wherein it has been submitted that 50 quarter bottles of illicit liquor have been recovered from the possession/at the instance of applicant/accused and he is not found involved in any other case.

Submissions of both sides heard.

Considering that recovery has already been effected, so no purpose would be served by keeping accused behind bars. Therefore, applicant/accused is admitted to bail subject to furnishing of bail bond and surety bond in the sum of Rs.15,000/- each and subject to the following conditions : -

1. that accused person(s) shall attend the Court as per conditions of bond to be executed,
2. that accused person(s) shall not commit similar offence and ;
3. that accused person(s) shall not directly/indirectly induced, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of this case and also shall not tamper with the evidence.

Personal bond and surety bond would be accepted **only after verification** through IO of this case.

Application stands disposed off accordingly. Dasti copy of order be given as prayed for.

(MANOJ KUMAR)

Duty MM/THC/Central/13.06.2020

13.06.2020

Present : Ld. APP for the State.

Sh. Deva Nand, Ld. Counsel for the applicant/accused Nikhil Kumar.

It is submitted by Counsel that he has instruction from the applicant/accused to withdraw the present ^{interim} bail application. Separate statement of counsel for applicant is recorded. In view of the statement, present application is dismissed as withdrawn. Dasti copy of order be given as prayed for.

(MANOJ KUMAR)

Duty MM/THC/Central/13.06.2020

Statement of Sh. Deva Nand, Adv. Enrollment No.D-1710/2003.

At bar,

I am the counsel for the accused in this case. I have instructions from the applicant to withdraw the present application and liberty may be granted to me for the same.
RO&AC

(MANOJ KUMAR)

Duty MM/THC/Central/13.06.2020